

Notification No. G.S.R. 931 in Gazette of India dated the 20th November, 1982.

(viii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1982 published in Notification No. G.S.R. 932 in Gazette of India dated the 20th November, 1982.

(ix) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1982 published in Notification No. G.S.R. 933 in Gazette of India dated the 20th November, 1982.

(x) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations 1982 published in Notification No. G.S.R. 957 in Gazette of India dated the 4th December, 1982.

(xi) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1982 published in Notification No. G.S.R. 958 in Gazette of India dated the 4th December, 1982.

(xii) The Indian Police Service (Fixation of Cadre Strength Sixth Amendment) Regulations, 1982 published in Notification No. G.S.R. 971 in Gazette of India dated the 11th December, 1982.

(xiii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1983 published in Notification No. G.S.R. 17(E) in Gazette of India dated the 10th January, 1983.

(xiv) The Indian Administrative Service (Pay) Amendment Rules, 1983 published in Notification No. G.S.R. 18(E) in Gazette of India dated the 10th January, 1983.

(xv) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1983 published in Notification No. G.S.R. 24 (E) in Gazette of India dated the 12th January, 1983.

(xvi) The Indian Administrative Service (Pay) Amendment Rules, 1983 published in Notification No. G.S.R. 25(E) Gazette of India dated the 12th January, 1983.

[Placed in Library. See No. LT—5783/83].

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1981-82 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1981-82.

[Placed in Library. See No. LT—5784/83]

ANNUAL REPORT OF AND REVISION ON THE WORKING OF COMPUTER MAINTENANCE CORPORATION LTD., SEMI-CONDUCTOR COMPLEX LTD. FOR 1981-82

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) A statement regarding Review by the Government on the working of the Computer Maintenance Corporation Limited, for the year 1981-82.

(ii) Annual Report of the Computer Maintenance Corporation Limited, for

the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—5785/83]

(2)(i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited, for the year 1981-82.

(ii) Annual Report of the Semiconductor Complex Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—5786/83].

WILD LIFE AMENDMENT RULES, 1982

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): I beg to lay on the Table a copy of the Wild Life (Transactions and Taxidermy) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 770(E) in Gazette of India dated the 22nd December, 1982 under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972.

[Placed in Library. See No. LT—5787/83].

12.16 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-THIRD REPORT

SHRI G. LAKSHMANAN (Madras North): Sir, I beg to present the Fifty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

1217 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE REPORTED COLLAPSE OF SOME DDA FLATS AND SCHOOL BUILDINGS IN DELHI.

श्री हरिकेश बहादुर : (गोरखपुर) : माननीय अध्यक्ष जी, मैं अविलम्बनीय लोक

महत्व के निम्नलिखित विषय की ओर निर्माण और आवास मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें।

“दिल्ली में निर्माणार्थन दिल्ली विनास प्राधिकरण के कुछ फ्लैटों और स्कूल भवनों के हाल ही में गिर जाने के समाचार और इस मामले में सरकार द्वारा की गई कार्यवाही।”

THE MINISTER OF PARLIAMEN-TARY AFFAIRS SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): Mr. Speaker, Sir, On 20-8-1982 a portion of a building under construction in Mayur Vihar developed cracks and some portions gave way. To avoid danger to human life and workmen in and around this area and for the safety of the structure, half of the block was pulled down. Inquiry conducted into this revealed that it was mainly due to improper drainage around the buildings which resulted in development of cracks in the walls. The work of reconstructing building had been undertaken by the contractor, who also accepted the responsibility for the failure. The work of reconstruction has since been completed.

2. On 7-11-1982, the RCC roof and floor of a portion of one unit out of 64 houses which were under construction in Greater Kailash-I, collapsed resulting in the death of one person and injuries to two. The officers of the DDA under whose supervision the work was carried out, were transferred and departmental action initiated. The question of penalising the contractor has also been taken up. The inquiry conducted into this incident revealed that the collapse occurred due to inadequate design and poor-quality of mortar. The collapsed portion is being reconstructed after taking necessary strengthening measures.

3. In another incident portion of a block (No. C-2) of a four-storeyed MIG housing pocket in Vikaspuri collapsed on 28-12-82 while the work was in progress. Some further portion came down on 30-12-82. There was no loss of life. Immediately after this mishap, an Expert Committee was constituted to inquire into